

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE KIND ATTENTION OF THE CREDITORS OF
CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP) – CIRP INITIATED
VIDE HON'BLE NCLT MUMBAI BENCH ORDER REF. CP(IB)-1028(MB)/
C-III/2022 DATED FEBRUARY 20,2025**

RELEVANT PARTICULARS

1.	Name of corporate debtor	CHEMSTAR ORGANICS (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	25/05/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200MH1985PLC060434
5.	Address of the registered office and principal office (if any) of corporate debtor	PNB House, Phirozsha Mehta Road, Fort, Mumbai, Maharashtra, India- 400001.
6.	Insolvency commencement date in respect of corporate debtor	20-02-2025
7.	Estimated date of closure of insolvency resolution process	19-08-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Roadpali, Sector 17, Kalamboli, Dt. Raigad, Maharashtra - 410218 indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Roadpali, Sector 17, Kalamboli, Dt.Raigad, Maharashtra-410218 cirpchemstar@gmail.com
11.	Last date for submission of claims	06-03-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP)** on 20-02-2025.

The creditors of **CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP)** hereby called upon to submit their claims with proof on or before 06-03-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors except Workmen and Employees

Form C: - For Claims by Financial Creditors

Form D: - For Claims by A Workman or an Employee

Form E: - For Claims by Authorized Representative of Workmen and Employees

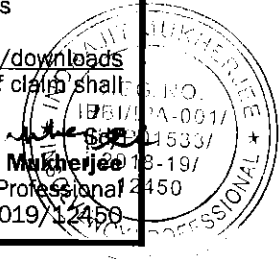
Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or by sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 22-02-2025

Place: Mumbai

Indrajit Mukherjee
Interim Resolution Professional
IBBI/IPA-001/IP-P-01533/2018-2019/12450



THE BUSINESS DAILY.



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TELANGANA STATE POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 500 082.
T.No.e-36/CEG/SEG-III/E2A5/TGGENCO/2024-25
 Design, Manufacture, Testing and Supply of Grinding rolls and Bull ring Segments suitable for Bowl Mills type XRP-1003 required at KTPS-VI Stage (1x500MW) & XRP-943 (4x270MW) required for BTPS Stage I&II Thermal Power Stations of TGGENCO. Value of the works Rs. 7,20,15,792/-, Scheduled Open & Closing date: 18.02.2025 at 18:00 Hrs. & 20.03.2025 at 10:30 Hrs.
T.No.e-11/GM(ERP)/TGGENCO/2024-25
 Fixing of rate Contract for Supply of Consumables required for Xerox make Digital Photo Copiers (DPCs) and Printers at Corporate Office and Generating Stations of TGGENCO for F.Y. 2025-26 & 2026-27. Value of the works Rs. 1,83,91,904/-, Scheduled Open & Closing date: 18.02.2025 at 19:00 Hrs. & 10.03.2025 at 15:00 Hrs.
T.No.e-28/CE/Civil/Thermal/TGGENCO/2024-25
 RTS-B - Construction of Compound wall all along the boundaries of A and C Colonies at RTS-B, Ramagundam. Value of the works: Rs. 5,75,47,411/-, Scheduled Open & Closing Date: 18.02.2025 at 17:00 Hrs. & 07.03.2025 at 17:00 Hrs.
T.No.e-199/CE/O&M/KTTP/BMD-I&II/TGGENCO/2024-25
 KTTP - Procurement of SKF make PA Fan Bearings of Main Shaft at Kakatya Thermal Power Project, Chelapur (V), Jayashankar Bhoopalapally Dist. Value of the works Rs. 33,00,844,31/-, Scheduled Open & Closing Date: 19.02.2025 at 10:00 Hrs & 12.03.2025 at 16:00 Hrs.
 For further details: www.tggenco.com & <https://tender.telangana.gov.in>,
 DTPR R.O.No: 1043-PP/CL-AGENCY/ADVT/1/2024-25

CLASSIFIED CENTRES IN MUMBAI

Budhak Publicity Pvt. Ltd., Kalyan (W), Phone : 0251 - 2205995 Mobile : 9322400262	K. Parth Publicity, Ghatkopar (E), Phone : 2501 3939 / 2501 2323
Dimensions Advertising, Dombivli (E) , Phone : 0251-2445074 Mobile : 9322597885	Sanjeevani Advtg. Kanjurmarg, LBS Marg, Phone: 022-2576168 Mobile: 9819091044
Prabhakar Advertisers, Dombivli (E), Phone : 0251-2448917 Mobile : 9819575111	Sandip Advtg. Bhandup (W), Phone: 022-25946518 Mobile: 9820750922
Radha Advertising, Dombivli (E), Mobile : 9920909141 9833555898	Mahesh Advertising & Designing, Mulanad (W), Phone : 25622469 / 25682469
Bajaj Publicity Dombivli (E) Mobile : 9320962437	Pratik Advertising, Mulanad (W), Phone : 25911666 Mobile : 9821154666
Y.B. Kulkarni Advertising, Dombivli (W), Phone : 0251 - 2480136 Mobile : 9821467209	Shree Mahapragya Mulanad (E) Phone: 21634727 Mobile: 9930350884
Pinky Advertising, Ambernath (E), Mobile : 9322681423	Synthesis Communications Mulanad (E) Phone: 25638364/65
Ambition Advertising, Ghatkopar (E), Phone : 24210792 / 94.	Ghatakopar (W), Phone : 6704000/ 6500 Mobile : 9821306406
Dattaguru Advertising Ghatkopar (W), Mobile: 9870528143	Sadguru Advertising, Vikhrali (W), Phone : 0128 6128 Mobile : 9820319546

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP) - CIRP INITIATED VIDE HON'BLE NCLT MUMBAI BENCH ORDER REF. CP(IB)-1028(MB)/C-II/2022 DATED FEBRUARY 20, 2025

RELEVANT PARTICULARS	
1. Name of corporate debtor	CHEMSTAR ORGANICS (INDIA) LIMITED
2. Date of incorporation of corporate debtor	25/05/1985
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies: Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200MH1985PLC060434
5. Address of the registered office and principal office (if any) of corporate debtor	PNB House, Phrozsha Mehta Road, Fort, Mumbai, Maharashtra, India- 400001.
6. Insolvency commencement date in respect of corporate debtor	20-02-2025
7. Estimated date of closure of insolvency resolution process	19-06-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/PA-001/IP-P-01533/2018-2019/12450
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinyak Twins, Plot No.9, Roadpark, Sector 17, Kalambohi, Dt. Raigad, Maharashtra - 410218 indrajitmukherjee15@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B 405, Siddhivinyak Twins, Plot No.9, Roadpark, Sector 17, Kalambohi, Dt. Raigad, Maharashtra-410218 cpchemstar@gmail.com
11. Last date for submission of claims	06-03-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP) on 20-02-2025. The creditors of CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP) hereby called upon to submit their claims with proof on or before 06-03-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms: Form B - For Claims by Operational Creditors except Workmen and Employees; Form C - For Claims by Financial Creditors; Form D - For Claims by a Workman or an Employee; Form E - For Claims by Authorized Representative of Workmen and Employees; Form F - For Claims by Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or by sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Sd/
Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P-01533/2018-2019/12450

Date: 22-02-2025
Place: Mumbai

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL DISCLOSURE AND REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS")

anlon ANLON HEALTHCARE LIMITED

Our Company was originally incorporated as 'Anlon Ventures Private Limited', a private limited company under the erstwhile Companies Act, 1956, pursuant to a certificate of incorporation dated November 19, 2013 issued by the RoC. The name of our Company was changed from 'Anlon Ventures Private Limited' to 'Anlon Healthcare Private Limited' and a fresh certificate of incorporation dated May 27, 2015 was issued by the RoC. Our Company was subsequently converted to a public limited company and the name of our Company was changed from 'Anlon Healthcare Private Limited' to 'Anlon Healthcare Limited' and a fresh certificate of incorporation dated September 02, 2024, was issued by the RoC.

Corporate Identity Number: U24230GJ2013PLC077543
Registered Office: 101/102, Silvercoin Complex, Opp. Crystal Mall, Kalawad Road Rajkot - 360 005, Gujarat, India
Contact Person: Amita Chhaganbhai Pragada, Company Secretary and Compliance Officer;
Tel: +91 281 2562538/39; **E-mail:** cs@anlonco.com; **Website:** www.anlon.in

OUR PROMOTERS: PUNITKUMAR R. RASADIA, MEET ATULKUMAR VACHHANI AND MAMATA PUNITKUMAR RASADIA

INITIAL PUBLIC OFFERING OF UP TO 1,40,00,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF ANLON HEALTHCARE LIMITED ("OUR COMPANY") OR THE "ISSUER" FOR CASH AT A PRICE OF ₹[-] PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹[-] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹[-] LAKHS ("THE ISSUE"). THE ISSUE WILL CONSTITUTE [-]% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE ISSUE PRICE IS [-] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [-] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [-] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [-] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Issue Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 3 (three) Working Days, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. The Issue is being made through the Book Building Process in terms of Regulation 6(2) of the SEBI ICDR Regulations, wherein at least 75% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary-basis as decided by our Company in consultation with the BRLM, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which Equity Shares are allocated to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Category (excluding the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Issue Price and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. If at least 75% of the Issue cannot be Allotted to QIBs, then the entire application money will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Issue shall be available for allocation to Non-Institutional Bidders ("NIBs") of which (a) one-third portion shall be reserved for applicants with application size of more than ₹2.00 Lakhs and up to ₹10.00 Lakhs; and (b) two-thirds portion shall be reserved for applicants with application size of more than ₹10.00 Lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. Further not more than 10% of the Net Issue shall be available for allocation to Retail Individual Bidders ("RIB") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA Process. For further details, see "Issue Procedure" on page 326.

This public announcement is being made in compliance with the provision of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP which has been filed with the SEBI on December 27, 2024.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with the SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the SEBI at www.sebi.gov.in, Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and the website of the Company at www.anlon.in and at the website of BRLM i.e. Interactive Financial Services Limited at www.ifinservices.in. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the SEBI with respect to disclosures made in DRHP. The members of the public are requested to send a copy of their comments to SEBI, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by SEBI, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 32.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus ("RHP") has been filed with RoC and must be made solely on the basis of such RHP as there may be material changes in RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on 216.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them of our Company, please see "Capital Structure" beginning on page 85.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
 Interactive Financial Services Limited Office No. 508, Fifth Floor Priviera, Nehru Nagar Ahmedabad - 380 015, Gujarat, India Tel: +91 079-4908 8019 / +91 98980 55647 Email: mbd@ifinservices.in Investor Grievance Email: info@ifinservices.in Website: www.ifinservices.in Contact Person: Jaini Jain SEBI Registration No: INM000012856	 KFin Technologies Limited Selenium, Tower-B, Plot No- 31 and 32, Financial District Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Telephone: +91 40 6716 2222 / 1800 309 4001 Email: ahil.ipo@kfintech.com Investor grievance email: einward.ris@kfintech.com Contact person: M Murali Krishna Website: www.kfintech.com SEBI Registration no.: INR000002221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

ANLON HEALTHCARE LIMITED
 On behalf of the Board of Directors
 Sd/
Amita Chhaganbhai Pragada
 Company Secretary and Compliance Officer

Date: February 23, 2025
Place: Rajkot

ANLON HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP with SEBI. The DRHP is available on the website of the SEBI at www.sebi.gov.in, Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and the website of the Company at www.anlon.in and at the website of BRLM i.e. Interactive Financial Services Limited at www.ifinservices.in. Bidders should note that investment in equity shares involves a high degree of risk and for details relating such risk, see the section titled "Risk Factors" that will be included in the RHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance of Regulations and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

सहकार क्षेत्र आणि आर्टिफिशिअल इंटेलिजन्स

सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे. सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे. सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे.

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सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे. सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे. सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे.

सुनिवार - महाराष्ट्रचा कुणाही प्रभाकर साहित्यकार. अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे. सहकार क्षेत्रात अर्थव्यवस्था विकसित करणे हे मुख्य उद्देश्य आहे.

क्रिडा - इंग्लंडविरुद्धच्या सामन्यात ऑस्ट्रेलिया विजयी 3५१ धावांचे लक्ष्य १५ चेंडू आणि ५ गडी राखून गाढले. मुंबई 1 रविवार 23 फेब्रुवारी 20२५



ऑस्ट्रेलियाच्या कर्णधार स्टिव्ह स्मिथने इंग्लंडविरुद्धच्या सामन्यात ऑस्ट्रेलियाला विजय मिळवून देण्यास मदत केली. स्मिथने १५ चेंडू आणि ५ गडी राखून ३५१ धावांची कामगिरी केली.

किशोरी गट कबड्डी स्पर्धेसाठी मुंबईचे पूर्व व पश्चिम संघ जाहीर

- मुंबई पूर्व संघ: १) अर्जुन शिंदे, २) अर्जुन शिंदे, ३) अर्जुन शिंदे, ४) अर्जुन शिंदे, ५) अर्जुन शिंदे, ६) अर्जुन शिंदे, ७) अर्जुन शिंदे, ८) अर्जुन शिंदे, ९) अर्जुन शिंदे, १०) अर्जुन शिंदे.

मांडवी मुस्लीम क्लबने वेंगसरकर चषक जिंकला

मांडवी मुस्लीम क्लबने वेंगसरकर चषक जिंकला. वेंगसरकर चषक जिंकण्यासाठी मांडवी मुस्लीम क्लबने उत्तम कामगिरी केली.

पाककृती - तोंडली मटार मसालेभात. रेसिप: १. मटार मसालेभात, २. मटार मसालेभात, ३. मटार मसालेभात. तोंडली मटार मसालेभात.

आयसीसी संघटनेच्या एकादश्यातील सामन्यात इंग्लंडने दिलेल्या ३५१ धावांचे लक्ष्य गाढले

आयसीसी संघटनेच्या एकादश्यातील सामन्यात इंग्लंडने दिलेल्या ३५१ धावांचे लक्ष्य गाढले. इंग्लंडने सामन्यात उत्तम कामगिरी केली.

आंतरराष्ट्रीय क्रिकेट स्पर्धेत एस.एच.जाफरी यांचा गौरव

आंतरराष्ट्रीय क्रिकेट स्पर्धेत एस.एच.जाफरी यांचा गौरव. एस.एच.जाफरी यांचे योगदान क्रिकेट क्षेत्रात अत्यंत मोठे आहे.

आईस स्टॉक स्पर्धेसाठी मेधावी फुटाणोची निवड

आईस स्टॉक स्पर्धेसाठी मेधावी फुटाणोची निवड. फुटाणोची यांच्या कामगिरीने स्पर्धेत उत्तम कामगिरी केली.

पाककृती - तोंडली मटार मसालेभात. रेसिप: १. मटार मसालेभात, २. मटार मसालेभात, ३. मटार मसालेभात. तोंडली मटार मसालेभात.



TELANGANA STATE POWER GENERATION CORPORATION LIMITED
VIDYUT SOUDHA :: HYDERABAD - 500 082.
T.No.e-36/CEG/SEG-III/EZAS/TGGENCO/2024-25
 Design, Manufacture, Testing and Supply of Grinding rolls and Bull-ring Segments suitable for Bowl Mills type XRP-1003 required at KTPS-VI Stage (1x500MW) & XRP-943 (4x270MW) required for BTPS Stage I&II Thermal Power Stations of TGGENCO. Value of the works Rs. 7,20,15,792.-, Scheduled Open & Closing date: 19.02.2025 at 18:00 Hrs. & 20.03.2025 at 10:30 Hrs.

T.No.e-11/GM(ERP)/TGGENCO/2024-25
 Fixing of rate Contract for Supply of Consumables required for Xerox make Digital Photo Copiers (DPCs) and Printers at Corporate Office and Generating Stations of TGGENCO for F.Y. 2025-26 & 2026-27. Value of the works Rs. 1,83,91,904.-, Scheduled Open & Closing date: 18.02.2025 at 19:00 Hrs. & 10.03.2025 at 15:00 Hrs.

T.No.e-28/CE/Civil/Thermal/TGGENCO/2024-25
 RTS-B - Construction of Compound wall all along the boundaries of A and C Colonies at RTS-B, Ramagundam. Value of the works: Rs. 5,75,47,411.-, Scheduled Open & Closing Date: 18.02.2025 at 17:00 Hrs. & 07.03.2025 at 17:00 Hrs.

T.No.e-199/CE/O&M/KTPP/BMD-I&II/TGGENCO/2024-25
 KTPP - Procurement of SKF make PA Fan Bearings of Main Shaft at Kakaliya Thermal Power Project, Chelapur (V), Jayashankar Bhopalapally Dist. Value of the works Rs. 33,00,844.31.-, Scheduled Open & Closing Date: 19.02.2025 at 10:00 Hrs & 12.03.2025 at 16:00 Hrs.

For further Details: " www.tggenco.com & https://tender.telangana.gov.in, DIPR R.O.No: 1049-PP/CL-AGENCY/ADVT/11/2024-25

CLASSIFIED CENTRES IN MUMBAI

Budhkar Publicity Pvt. Ltd.,
 Kalyan (W),
 Phone : 0251 - 2205995
 Mobile : 9322400262

Dimensions Advertising,
 Domboli (E),
 Phone : 0251-2445074
 Mobile : 9322597885

Prabhakar Advertisers,
 Domboli (E),
 Phone : 0251-2448917
 Mobile : 9819575111

Radhika Advertising,
 Domboli (E),
 Mobile : 9020909141
 9833555898

Bajaj Publicity
 Domboli (E)
 Mobile : 9320962437

Y.B. Kulkarni Advertising,
 Domboli (W),
 Phone : 0251 - 2480136
 Mobile : 9821467209

Pinky Advertising,
 Ambernath (E),
 Mobile : 9322681423

Ambition Advertising,
 Ghatkopar (E),
 Phone : 24210792 / 94.

Dattaguru Advertising
 Ghatkopar (W),
 Mobile : 9870528143

K. Parth Publicity,
 Ghatkopar (E),
 Phone : 2501 3939 / 2501 2323

Sanjivani Advgt.
 Kanjurmarg, LBS Marg,
 Phone: 022-25776168
 Mobile: 9819091044

Sandip Advgt.
 Bhandup (W),
 Phone: 022-25946518
 Mobile: 9820750922

Mahesh Advertising & Designing,
 Mulund (W),
 Phone : 25622469 / 25682469

Pratik Advertising,
 Mulund (W),
 Phone : 25911666
 Mobile : 9821154666

Shree Mahapragya
 Mulund (E)
 Phone: 21634727
 Mobile: 9930350884

Synthesis Communications
 Mulund (E)
 Phone: 2563836465

Rivo Advertising,
 Ghatkopar (W),
 Phone : 67704000/ 6500
 Mobile : 9821306406

Sadguru Advertising,
 Vikhroli (W),
 Phone : 6128 6128
 Mobile : 9820319546

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP) - CIRP INITIATED VIDE HON'BLE NCLT MUMBAI BENCH ORDER REF. CP(IB)-1028(MB)/C-II/112022 DATED FEBRUARY 20, 2025

RELEVANT PARTICULARS	
1. Name of corporate debtor	CHEMSTAR ORGANICS (INDIA) LIMITED
2. Date of incorporation of corporate debtor	25/05/1985
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200MH1985PLC060434
5. Address of the registered office and principal office (if any) of corporate debtor	PNB House, Phirozsha Mehta Road, Fort, Mumbai, Maharashtra, India- 400001.
6. Insolvency commencement date in respect of corporate debtor	20-02-2025
7. Estimated date of closure of insolvency resolution process	19-08-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/PA-001/IP-P-01533/2018-2019/12450
9. Address and email of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Towers, Plot No.9, Roadpali, Sector 17, Kalamboli, D. Raigad, Maharashtra - 410218 indrajitmukherjee15@yahoo.com
10. Address and email to be used for correspondence with the interim resolution professional	Flat No. B 405, Siddhivinayak Towers, Plot No.9, Roadpali, Sector 17, Kalamboli, D.Raigad, Maharashtra-410218 crochemstar@gmail.com
11. Last date for submission of claims	06-03-2025
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP)** on 20-02-2025. The creditors of **CHEMSTAR ORGANICS (INDIA) LIMITED (UNDER CIRP)** hereby called upon to submit their claims with proof on or before 06-03-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms: Form B - For Claims by Operational Creditors except Workmen and Employees; Form C - For Claims by Financial Creditors; Form D - For Claims by a Workman or an Employee; Form E - For Claims by Authorized Representative of Workmen and Employees; Form F - For Claims by Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or by sending email to the IPR. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Sd/
Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P-01533/2018-2019/12450

Date: 22-02-2025
Place: Mumbai

THIS IS PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL DISCLOSURE AND REQUIREMENTS) REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS")

anlon ANLON HEALTHCARE LIMITED

Our Company was originally incorporated as 'Anlon Ventures Private Limited', a private limited company under the erstwhile Companies Act, 2013, pursuant to a certificate of incorporation dated November 19, 2013 issued by the RoC. The name of our Company was changed from 'Anlon Ventures Private Limited' to 'Anlon Healthcare Private Limited' and a fresh certificate of incorporation dated May 27, 2015 was issued by the RoC. Our Company was subsequently converted to a public limited company and the name of our Company was changed from 'Anlon Healthcare Private Limited' to 'Anlon Healthcare Limited' and a fresh certificate of incorporation dated September 02, 2024, was issued by the RoC.

Corporate Identity Number: U24230GJ2013PLC077543
Registered Office: 101/102, Silvercoin Complex, Opp. Crystal Mall, Kalawad Road Rajkot - 360 005, Gujarat, India
Contact Person: Amita Chhaganbhai Pragada, Company Secretary and Compliance Officer;
Tel: +91 281 2562538/39; **E-mail:** cs@anloncro.com; **Website:** www.anlon.in

OUR PROMOTERS: PUNITKUMAR R. RASADIA, MEET ATULKUMAR VACHHANI AND MAMATA PUNITKUMAR RASADIA

INITIAL PUBLIC OFFERING OF UP TO 1,40,00,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF ANLON HEALTHCARE LIMITED ("OUR COMPANY") OR THE "ISSUER" FOR CASH AT A PRICE OF ₹1- PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹1- PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹1400 LAKHS ("THE ISSUE"). THE ISSUE WILL CONSTITUTE [+1% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL. THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE ISSUE PRICE IS [-] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [-] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [-] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [-] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO (TWO) WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Issue Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 3 (three) Working Days, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. The Issue is being made through the Book Building Process in terms of Regulation 6(2) of the SEBI ICDR Regulations, wherein at least 75% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") and such portion, the "QIB Portion", provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis as decided by our Company in consultation with the BRLM, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which Equity Shares are allocated to Anchor Investors ("Anchor Investor Allocation Price"). In the event of undersubscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Category (excluding the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids being received at or above the Issue Price and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. If at least 75% of the Issue cannot be allotted to QIBs, then the entire application money will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Net Issue shall be available for allocation to Non-Institutional Bidders ("NIBs") of which (a) one-third portion shall be reserved for applicants with application size of more than ₹2.00 Lakhs and up to ₹10.00 Lakhs; and (b) two-thirds portion shall be reserved for applicants with application size of more than ₹10.00 Lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. Further not more than 10% of the Net Issue shall be available for allocation to Retail Individual Bidders ("RIB") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA Process. For further details, see "Issue Procedure" on page 326.

This public announcement is being made in compliance with the provision of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP which has been filed with the SEBI on December 27, 2024.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with the SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the SEBI at www.sebi.gov.in, Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com and the website of the Company at www.anlon.in and at the website of BRLM i.e. Interactive Financial Services Limited at www.ifinservices.in. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the SEBI with respect to disclosures made in DRHP. The members of the public are requested to send a copy of their comments to SEBI, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by SEBI, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 32.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus ("RHP") has been filed with RoC and must be made solely on the basis of such RHP as there may be material changes in RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the main board of the Stock Exchanges.

For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 216.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them of our Company, please see "Capital Structure" beginning on page 85.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
 Interactive Financial Services Limited Office No. 508, Fifth Floor Priviera, Nehru Nagar Ahmedabad - 380 015, Gujarat, India Tel: +91 079-4908 8019 / +91 98980 55647 Email: mbd@ifinservices.in Investor Grievance Email: info@ifinservices.in Website: www.ifinservices.in Contact Person: Jaini Jain SEBI Registration No: INM000012856	 KFintech Technologies Limited Selenium, Tower-B, Plot No- 31 and 32, Financial District Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Telephone: +91 40 6716 2222 / 1800 309 4001 Email: ahi.ip@kfintech.com Investor grievance email: einward.ris@kfintech.com Contact person: M Murali Krishna Website: www.kfintech.com SEBI Registration no.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

ANLON HEALTHCARE LIMITED
 On behalf of the Board of Directors
 Sd/-
Amita Chhaganbhai Pragada
 Company Secretary and Compliance Officer

Date: February 23, 2025
 Place: Rajkot

ANLON HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP with SEBI. The DRHP is available on the website of the SEBI at www.sebi.gov.in, Stock Exchanges i.e. BSE at www.bseindia.com, NSE at www.nseindia.com respectively and is available on the website of the Company at www.anlon.in and at the website of BRLM i.e. Interactive Financial Services Limited at www.ifinservices.in. Bidders should note that investment in equity shares involves a high degree of risk and for details relating such risk, see the section titled "Risk Factors" that will be included in the RHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities law in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance of Regulations and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

